

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 114
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

v.

C & C Construction Ltd.

..... Petitioners/Applicant

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016(CIRP)

Order delivered on 02.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP

For the PGCIL

For the Respondent

Mr. Anand Chibber, Sr. Adv. with Mr. Pulkit Deora, Mr. Gaurav mankotia, Ms. Arunima Bhattacharjee, Mr. Basavakiran Ramshette, Avds.
Mr. K. Datta, Ms. Pallavi Srivastava, Mr. Apoorv Tripathi & Mr. Dheeresh Dwivedi, Avds.
Ms. Ankit Sinha, Adv. for R-1
Mr. Debarshi Bhadra, Adv. with Mr. Sanjay Kumar, Manager, Legal, EPIL for R-17
Mr. Abhishek Thakur & Mr. Himanshu, Avds for R-19

ORDER

CA-471(PB)/2019, CA-556(PB)/2019 & CA-640(PB)/2019

It has been brought to our notice that Hon'ble National Company Law Appellate Tribunal is seized of the matter in Company Appeal (AT) (Insolvency) No. 455 of 2019 wherein the order of admission passed by this tribunal has been challenged. Hon'ble Appellate Tribunal has passed various orders on 14.03.2019, 22.04.2019 & 29.04.2019. It appears that even the talks for settlement in view of the law laid down by Hon'ble the Supreme Court in *Swiss Ribbons Pvt.Ltd. &Anr.v. Union Bank of India &Ors. Decided*



on 25.01.2019 is also under consideration and comprehensive interim orders have also been passed.

In view of the above we prefer not to decide these applications during the pendency of the appeal. Any other grievance either by the Resolution Professional or by any other aggrieved party may be raised before the Hon'ble Appellate Tribunal by filing appropriate application. In the meanwhile, pleadings in the applications be completed.

List on 03.06.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

02.05.2019
Ritu Sharma